

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
RCP(IB)- 6/ND/2023
(Old Case IB-120(ND)/2021)

IN THE MATTER OF:

Capital Trade Links Ltd
Vs.
KDP Buildwell Pvt Ltd

.... Petitioner/Applicant
.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Pankaj Agarwal, Mr. Shashwat Srivastava Advs.
For Respondent : Ms. Deboleena Dutta Adv.

ORDER

Two days further time granted as a last and final opportunity to enable the Applicant to bring on record the written submissions stated to have been filed on 27.05.2024.

We make it clear that no further opportunity will be given on the next date of hearing.

List the matter **on 11.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)